- (c) the reasons for frequent technical snags;
- (d) the total loss suffered by Air India due to these technical snags of delays;
- (e) whether Air India has sought compensation from manufacturer of these Dreamliners for the losses; and
  - (f) if so, the details thereof and the response of the manufacturer thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) At present, 17 Dreamliner aircraft have been inducted in Air India's fleet.

- (b) and (c) There have been 238 delays in 2014 (till 18th November, 2014), due to technical snags in Dreamliners. The snags were related to software glitches and few others like Windshield cracks, Econ valve failure, Oil loss and TCAS (Traffic Collision Avoidance System) failure etc.
- (d) to (f) Wherever there were delays, Air India arranged to accommodate passengers in other flights either operated by Air India or other carriers. Wherever the delays were not significant the passengers were given refreshment at the airport as is the normal practice for delayed flights.

The snags resulted in delays which caused financial outgo on arrangements/ compensation which are borne normally by airlines. For prolonged grounding of Dreamliners, Air India has received compensation from Boeing on mutually accepted terms.

## Privatisation of airports

956. PROF M.V. RAJEEV GOWDA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of the amount expended so far, for upgrading the airports at Kolkata and Chennai;
- (b) the details regarding complaints, if any, received about the quality of work and management of operations at both airports;
- (c) whether privatisation of airports have resulted in increase in the cost of operations;
- (d) the details of cost of turnaround of an aircraft at private airports in the country; and

(e) the details regarding the standard process/mechanism, if any, in place to award management contracts of airports in the country?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) The Kolkata and Chennai Airports are modernised/upgraded at a cost of ₹2567 crores and ₹2007.90 crores respectively.

- (b) There were general complaints at Chennai Airport regarding falling/collapse of glass panels, cleanliness of wash rooms, trolleys, etc. from passengers. Action has been taken to redress these problems. No complaint received regarding quality of work, management and operation of Kolkata Airport.
  - (c) No, Sir. No public airport has so far been privatized.
  - (d) Does not arise.
- (e) None of the AAI airports has so far been given on management contract and hence the question of standard process/mechanism in the matter does not arise.

## **Investigation of corporate frauds**

- 957. SHRI NARESH GUJRAL: Will the Minister of CORPORATE AFFAIRS be pleased to state:
- (a) whether Government is contemplating to form a separate agency to investigate corporate frauds;
  - (b) if so, the details thereof;
- (c) the number of corporate frauds detected and investigated by the Serious Fraud Investigation Office (SFIO) and other investigative agencies during each of the last three years and the current year, organization-wise;
  - (d) the number of convictions as a result thereof; and
- (e) the corrective measures adopted by Government to preclude recurrence of corporate frauds?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): (a) and (b) There is already a separate agency, the Serious Fraud Investigation Office (SFIO) to investigate corporate frauds. It was set up through a Resolution dated 02.07.2003 to investigate corporate frauds of serious and complex nature.